



2025:DHC:1128-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 20.02.2025

+ W.P.(C) 2250/2025

LT. COL. MANSI GAUTAM

.....Petitioner

Through: Mr.Rakesh Kumar, Adv.

versus

UNION OF INDIA

.....Respondent

Through: Mr.Sushil Kumar Pandey, SPC
with Mr.Vedansh Anand, GP,
Mr.Hemant Mishra, Ms.Richa
Pandey and Ms.Neha Yadav,
Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (ORAL)

CM APPL. 10623/2025 (Exemption)

1. Allowed, subject to all just exceptions.

CM APPL. 10624/2025

2. This is an application seeking permission to file lengthy synopsis and list of dates.

3. For the reasons stated in the application, the same is allowed.

4. The application is disposed of.

W.P.(C) 2250/2025 & CM APPL. 10625/2025

5. This petition has been filed by the petitioner, challenging the



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a period of two days of receipt thereof.

10. The learned Tribunal is requested to consider the O.A. on merits and to dispose of the same on or before 31.03.2025.

11. The O.A. shall be listed before the learned Tribunal on 06.03.2025. The parties shall appear before the learned Tribunal on the said date and no further notice of the said date needs to be given to the parties.

12. We make it clear that we have not expressed any opinion on the merits of the claim of the petitioner in the present petition.

13. The petition and the pending application are disposed of in the above terms.

NAVIN CHAWLA, J

SHALINDER KAUR, J

FEBRUARY 20, 2025/sg/SJ

Click here to check corrigendum, if any